

Central Administrative Tribunal
Principal Bench

OA No.1792/2003

(13)

New Delhi this the 20th day of May, 2004

Hon'ble Shri Shanker Raju, Member (J)

Smt. Urmila Devi
W/o late Shri Raj Kumar Prasad
C/o Dalip Kumar
D-44-45, Sector-58
Noida.

-Applicant

(By Advocate: Shri D.S. Mahendru)

Versus

1. Union of India
through Chairman
C.W.C. Sewa Bhawan,
R.K. Puram, New Delhi.
2. Executive Engineer
Upper Yamuna Division (CWC)
Kalindi Bhawan
Qutub Institutional Area,
New Delhi.

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Heard the counsel.

2. After the applicant had submitted duly completed papers in May, 2003, respondents have made payment of all the retiral benefits and simultaneously sent the papers for issuing P.P.O. It is stated by Shri R.N. Singh, learned counsel for respondents, on instructions, that the P.P.O has been issued and the concerned payment would be disbursed to the family of the applicant.

3. In this view of the matter, we do not find any inordinate or intentional delay on the part of the respondents.

4. OA stands disposed of. No costs.

S. Raju
(Shanker Raju)
Member (J)

cc.